

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
EXPANSION OF TV BROADCASTING INDUSTRY

3463

Shri Ravi Shankar Prasad

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :-

- (a) whether it is a fact that television broadcasting industry has advanced continuously over the years;
- (b) if so, the details thereof during 2004 to 2009;
- (c) whether it is also a fact that the Central and State Governments collect taxes from this industry;
- (d) if so, the basis for tax collection and rates thereof; and
- (e) the amount of average annual tax collection?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

(SHRI C.M. JATUA)

(a): Yes Sir. Number of private satellite TV channels has grown steadily over the years. From one private satellite TV channel in 2000, the number has grown to 512 at present.

(b): The year-wise details of the TV channels permitted to uplink/downlink under uplinking and downlinking guidelines are given below:

Years Number of channels

2004 37

2005 24

2006 39

2007 75

2008 167

2009 77

(c), (d) & (e): Yes Sir. Different methods are adopted by different States for levying Entertainment tax as follows:

i.)Advalorem basis – varying from 15% to 30%. ii.)Per connection basis – varying from Rs.10 to Rs.25 per connection. iii.)Lump sum basis – Rs.15000/- p.a.

The rates of entertainment tax for DTH services vary from State to State. As of now, seven States have levied entertainment tax on DTH services. These are UP, Uttarakhand, Bihar, Goa, Rajasthan, Karnataka and Maharashtra. While Maharashtra, Goa and Bihar have levied it on per connection basis with rates ranging from Rs.15 to Rs.45 per connection, others have levied it as a percentage of amount received with rates varying from 6% to 30%. Central taxes such as Income Tax, Service Tax are also levied as may be applicable. The rate of Service Tax is 10.3% on subscription as well as advertisement revenue.